

MINISTRY OF FINANCE
(Department of Revenue)
(Central Economic Intelligence Bureau)
(COFEPOSA UNIT)

ORDER

New Delhi, the 12th May, 2016

S.O.1768(E).—Whereas the Joint Secretary to the Government of India, specially empowered under sub-section (1) of Section 3 of the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974 (52 of 1974) issued order F. No. 673/42/2015-Cus.VIII, dated 29.01.2016 under the said sub-section directing that Shri Arif Mohammad Shaikh, S/o Mohammad Tayab Shaikh, 501, 'A' Wing, Lake Arcade Building, Zar Complex, Near Kitchen Garden, Waliv Raod, Vasai (E), Distt. Palghar, Maharashtra-410208 be detained and kept in Palara Jail, Bhuj, Distt. Kutch, Gujarat with a view to preventing him from smuggling goods, abetting the smuggling of goods and engaging in transporting smuggled goods in future.

2. Whereas the Central Government has reasons to believe that the aforesaid person has absconded or has been concealing himself so that the order cannot be executed.

3. Now, therefore, in exercise of the powers conferred by clause (b) of sub-section (1) of Section 7 of the said Act, the Central Government hereby directs the aforesaid person to appear before the Director General of Police (Gujarat), Gandhinagar within 7 days of the publication of this order in the Official Gazette.

[F. No. 673/42/2015-Cus.VIII]

P.V. SUBBA RAO, Jt. Secy.